CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Dated Allahabad this the .. I.St. day of November, 1996

CORAM: Hon'ble Mr. S. Das Gupta, Member-A Hon'ble Mr. T. L. Verma, Member-J

Original Application No. 940 of 1993.

Union of India through D.R.M. Central
Railway, Jhansi ... Applicant.

(C/A Sri G. P. Agarwal)

Versus

- Sri Roop Kishore Chaubey s/ol Sri Dwarika
 Prasad Chaubey, r/o. 6, Jurauli Galiganj,
 Basoda, District Vidisa.
- 2. Prescribed Authority, under the Payment of Wages Act, at Jhansi D.L.C.

.... Respondents.

(C/R Sri S.J.Sandilya & V.Sandilya)

ORDER

(By Hon'ble Mr. S. Das Gupta, Member-A)

This application has been filed under Section 19 of the Administrative Tribunals Act, 1985 by the Union of India through the D.R.M. Central Railway, Jhansi challenging the validity of an award dated 30.3.1993 passed by the Authority under the Payment of Wages Act directing payment of Rs. 25038 as arrears of

wages together with an equal amount of Rs. 25038/- as compensation plus Rs. 200 as cost to the respondent No.1.

From the facts averred in the OA as well 2. as the Counter-Affidavit it appears that the respondent AMERICANK while he was serving as Senior Time Keeper in the grade of Rs. 330-560/- in 1981 was charge-sheeted for unauthorised absence and the penalty of reversion to the lower post of Time Keeper in the grade of Rs. 260-400 was imposed on him by an order dated 31.3.1984. The appeal against this order having been rejected, The applicant filed an O.S. in the Court of Additional Munsif, Jhansi. The suit was later transferred to the Allahabad bench of the Central Administrative Tribunal. Allowing the said transfer application in part, a bench of the Tribunal, by its order dated 30.7.1987 modified the order of penalty to the extent that in the lower grade of Rs. 260-400, the applicant's pay shall be fixed at Rs. 400/- and he would be entitled to get the arrears of pay including other allowances The applicant thereafter kept on representing to the respondents for payment of arrears of salary but, as the respondents did not pay to him the arrears of wages, he approached the Authority under the Payment of Wages Act under Section 15(2) of the Payment of Wages Act, 1936, whereupon the impugned award was passed by the respondent No.2 i.e. Authority under the Payment of Wages Act.

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Act, 1985 and making it nugatory. In a Supplementary respondent No.1 Affidavit, the learned counsel for the applement has made certain submissions as to how the present application is maintainable before this Tribunal in the face of the decision of Hon'ble Supreme Court in K. P. Gupta's case.

6. We heard the learned counsel for the parties and perused the record.

Admittedly a bench of the Tribunal by its order dated 30.7.1987 directed that the pay of the applicant should be fixed at Rs. 400/and he would be entitled to arrears of pay including other allowances. Thus, there is no substance in the contention of the applicant that the Tribunal did not order payment of allwances and the Authority under the Payment of Wages Act had wrongly interpretated the decision of the Tribunal. As regards jurisdiction of Payment of Wages Authority to entertain the application U/s. 15(2) of the Payment of Wages Act, 1936, we see no reason why such an application could not have been entertained by the said authority. The arrears of wages had clearly accrued to the respondent No.1 in terms of the direction of the Tribunal by its order dated 30.7.1987. If such wages had been denied to the respondent No. 1 or the payment thereof was delayed, the respondent No.1 could have approachathe Authority under the Payment of Wages Act under Section 15(2) of the Act.

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We have, however, noted that this 7. application was filed before the Tribunal without filing an appeal before the District Judge. In the recent decision in K.P. Gupta's case Hon'ble Supreme Court has clearly held that the appellate jurisdiction of the District Judge under Section 17 of the Payment of Wages Act is not ousted by any provision contained in the Administrative Tribunals Act, 1985. As the applicant did not first filed an appeal before the District Judge, it is clear that this application has been filed without first exhausting the statutory remedy available to the applicant. This application therefore, is not maintainable.

The learned counsel for the applicant sought reliance on the decision of the Chandigarh bench of the Tribunal in the case of Mohinder Singh & others vs. Union of India and others (1995) 31, A.T.C. 534 to contend that the Tribunal can assume jurisdiction in the matter under Section Article 226 of the Constitution. We have carefully perused the aforesaid decision. This decision relates to the question of taking cognizance of an application in labour matters without insisting of seeking of remedy first from the Labour Court. The Chandigarh Bench relying on the decision of Full Bench in the Case of A. Padmabelli held that Administrative Tribunal could assume jurisdiction in labour matters without insisting on seeking of remedy first from the Labour Court.

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this application. Nothing in this order shall preclude the applicant from filing an appeal before the appropriate forum, if so advised, and from taking the plea of lack of jurisdiction on the part of the Authority under the Payment of Wages Act, if available to him.

Hember-J Member

(pandey)